

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s) 785 of 1993.

APPLICANTS: T. Mmesha v/s. RESPONDENTS: Sr. Supdt. of Posts,
Shimoga and others.

TO.

1. Sri.G.Venkatachala
Advocate, No.16,
Second Floor,
S.S.B.Mutt Bldg,
Tank Bund Road, Bangalore-9.
2. Sri.M.Vasudeva Rao,
Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-1.
3. Post Master General,
Karnataka Circle,
Bangalore- 560001.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 17-01-1994.

*Issued on
21/1/94*

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

APPLICATION NO.785/93

MONDAY THIS THE SEVENTEENTH DAY OF JANUARY, 1994

Present: Shri V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhya, Member (J)

T.Umesha,
Major,
Branch Postmaster,
Kabase,
Makkimane Post,
Thirthalli Taluk,
Shimoga District,
Pin-577 202

...Applicant

By Advocate Shri G.Venkatachala

Versus

1. Senior Supdt. of Posts,
Shimoga Division,
Shimoga-577 202.
2. Assistant Supdt of Posts,
Shimoga West Sub-Division,
Shimoga-577 201.

...Respondents

By Advocate Shri M.Vasudeva Rao, Addnl. C.G.S.C.

O R D E R

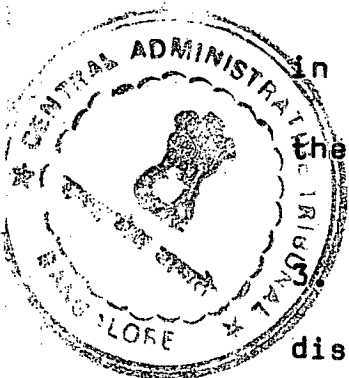
Shri V.Ramakrishnan, Member (A)



We have heard the learned counsel for the applicant and also Shri M.Vasudeva Rao, the learned standing counsel. On the last occasion we had directed " We direct the respondents to ascertain the position of the criminal case from the Dy. Commissioner, who has advised them about the institution of the case and take a final decision regarding 'B' report submitted by the Police in the criminal case."

2. Shri M.V.Rao informs us that the department has taken up the matter with the Dy.Commissioner of Police regarding the present position about the 'B' report of Police, which is stated to be pending before the Court. The department should follow up the matter with the Police authorities to ascertain the Court's directions in this regard and take appropriate decision in the light of any further police report pertaining to the applicant.

With this observation, the matter is finally disposed off with no orders as to costs.



TRUE COPY

Sd-
12/11/97
(A.N.VUJJANARADHYA)
MEMBER (J)

Sd-
(V.RAMAKRISHNAN)
MEMBER (A)

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE